

purpose and the steps the Government propose to take to step the process?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) to (c). Owing to curtailment of wagon orders by the Indian Railways, the off take of SAILCOR, a new grade of steel which has superior corrosion resistance and strength, had come down resulting in under-utilisation of capacity for manufacture of this grade of steel at Alloy Steel Plant/SAIL.

As a result, ASP/SAIL have had to seek alternative markets for this grade of steel. After ascertaining that similar grades of steel are being extensively used in other countries for manufacture of garbage containers, in thermal industry and in coal industry, SAIL has supplied five containers to Calcutta Municipal Corporation as a trial lot. Further discussions are also going on with the Bombay Municipal Corporation for a similar order.

(d) The question of diversion of costly material does not arise. As the Railways are not lifting this material in sufficient quantity for manufacture of wagons, ASP/SAIL will have to continuously seek new, alternative markets for promoting this grade of steel in order to utilise full available capacity.

Private Power Companies in Power Sector

939. DR. LAXMINARAYAN PANDEYA:
SHRI ATAL BIHARI VAJPAYEE:
MAJ. GEN. (RETD.) BHUWAN CHANDRA
KHANDURI:

Will the Minister of POWER be pleased to state:

(a) the details of power companies in private sectors whose projects for power generation have been approved by the Government in each state;

(b) the terms and conditions on which these power projects have been approved;

(c) the details of the Price Purchase Agreement (PPA) entered into with these Companies; and

(d) the capital outlay for each power project and the cost at which power generated by them is likely to be made available to the consumers?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) to (d). The details of private power projects which have been cleared by the Central Electricity Authority are given in the statement enclosed. The Power Purchase Agreements (PPA), inter alia, generally provide for term of the PPA, O & M procedure, metering, billing and payment arrangements, performance levels, penalty and bonus, milestones for progress of construction, force majeure, dispute resolution, termination and buyout, basis for working out energy price etc. The power generated from the projects, for which PPA has been signed, will be pooled to the respective SEB grids and will be supplied to the consumers by the SEB as per their tariff schedule.

STATEMENT

S.No.	Name of the Project Capacity, Distt. & Name of the Promoter	Estimated cost as per PB (Rs. in crs)	Status of PPA
1	2	3	4
	NORTHERN REGION		
	Himachal Pradesh		
1.	Baspa HEP —3 × 100 MW —Distt. Kinnaur —Ms Jaiprakash Industries Ltd.	949.23	PPA to be signed
	EASTERN REGION		
	Maharashtra		
2.	Dabhol GTCC TPS —2015 MW (net at site) —Distt. Ratnagiri —Ms Dabhol Power Co. (Enron Dev. Corp.)	9051.27 (Incl. IDC 1988 level US \$ 2828.52 million)	PPA signed
3.	Bhadravati TPS —2 × 536 MW —Distt. Chandrapur —Ms Central Power Co. Ltd.	5187.00 (Incl. IDC 1988 level)	PPA to be signed
	Gujarat		
4.	Gandhar (Paguthan) CCGT —655 MW —Distt. Bharuch —Ms GTEC Ltd.	2298.14 (Incl. IDC) (1996 level) As appraised by CEA	PPA signed

1	2	3	4
5.	Madhya Pradesh Maheshwar HEP —10×40 MW —Distt. Khargone —M/s S. Kumars & Co. SOUTHERN REGION	1073.00 (Incl. IDC) (1993 level) As appraised by CEA	PPA signed
6.	Andhra Pradesh Jagurupadu GTCC TPS —216 MW (site) —Distt. East Godavari —M/s GVK Industries	827.00 (Incl. IDC) (1996 level) As appraised by CEA	PPA signed
7.	Godavari GTCC TPS —208 MW (site) —Distt. East Godavari —M/s Spectrum Power Generation Ltd.	748.43 (Incl. IDC) (1996 level) As appraised by CEA	PPA signed
8.	Neyveli Zero Unit —1×250 MW —Distt. South Arcot —M/s ST-CMS Electric Company EASTERN REGION	1325.11 (Incl. IDC) (1997 level)	PPA signed
9.	Orissa IB Valley TPS (Units 3 & 4) —2×210 MW —Distt. Ganaharpalli —M/s Ib Valley Power Pvt. Ltd.	1993.63 (Incl. IDC) (1997 level)	PPA signed
10.	West Bengal Balagarh TPS —2×250 MW —Distt. Hooghly —M/s Balagarh Power Company Ltd.	2234.16 (Incl. IDC) (1997 level)	No PPA is required to be signed with WBSEB. As the promoter M/s CESC is the existing licensee for distribution.

Allocation of Special Grant to Gujarat

940. DR. K.D. JESWANI:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government of Gujarat has requested Central Government for allocation of special grant to compensate the heavy loss to the roads caused by heavy rain in the State during 1994;

(b) if so, the details thereof;

(c) whether the Government have agreed to release some grant; and

(d) if not, the reasons therefore?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). This Ministry is mainly concerned with development and maintenance of National Highways. State roads are in the purview of the concerned State Governments. As far as National highway are concerned almost all the States including the State of Gujarat has requested for grants for Flood damage repairs caused by heavy rains/ Floods during 1994.

(c) The funds for the above purpose were/are being released keeping in view the requirements and the availability of funds.

(d) Does not arise.

Irregularities in Unnao Post Office

941. SHRI JAGAT VIR SINGH DRONA:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government are aware of the fact that during recent check by the Savings Bank Control Organisation many irregularities were noticed in the main Post Office, Unnao, U.P.;

(b) if so, the broad details thereof;

(c) the steps taken against the accused; and

(d) the precautionary measures proposed to avoid such cases?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) Yes Sir, during recent check made by the Savings bank Control Organisation at the Unnao main Post Office some procedural irregularities were noticed there.

(b) The broad details of the procedural irregularities noticed have been listed in the enclosed statement.

(c) Disciplinary action against erring officials has been initiated.

(d) All concerned have been cautioned to be vigilant in future.